

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No(s) 407/94 and
518/94

Thursday this the seventh day of April, 1994

Coram

Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman
Hon'ble Mr. P.V.Venkatakrishnan, Administrative Member

O.A. 407/94

Sobhana K, Parayil Valappil House,
Annallur PO, Pazhokkara-680 307.Applicant

(By Advocate Miss. KH Bineetha)

Vs.

1. Superintendent of Post Offices,
Irinjalakuda Division, Irinjalakuda.
2. Employment Officer,
Town Employment Exchange, Irinjalakuda.Respondents

(By Advocate Mr.C.Kochunni Nair, SCGSC for R.1)

O.A. 518/94

K.B.Babu,
Korankitty House (Babu Nivas)
Ashtamichira PO.Applicant

(By Advocate Mr.M.R.Rajendran Nair)

Vs.

1. The Chief Post Master General,
Kerala Circle, Trivandrum.
2. The Superintendent of Post Offices,
Irinjalakuda.
3. The Employment Officer, Town
Employment Exchange, Irinjalakuda.Respondents

(By Advocate Mr.C.Kochunni Nair, SCGSC for R.1&2)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants have approached this Tribunal for
granting them appointment - the situation visualised
by us in O.A.367/94. Both of them stake their claims

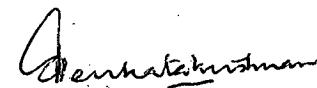
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for the post of an Extra Departmental Branch Post Master at Annallur Post Office. Five persons have been interviewed. But, applicant in O.A.518/94 has not been. He submits that as a handicapped person he is entitled to be considered and selected. He has other contentions also. We think that in matters like this, at least in the first instance, the departmental authorities should take a decision.

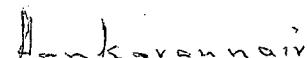
2. Since the relief sought in O.A.407/94 has already been granted, we dismiss it as infructuous. Applicant in O.A.518/94 may make a detailed representation setting out his case (notwithstanding his earlier representation). The representation will be made within ten days from today and will be addressed to respondent Chief Post Master General, Kerala Circle. The said officer after issuing notice to other candidates interviewed for the post, will take a final decision in the matter before the vacancy arises. Selection if any made will be subject to the decision to be made as aforesaid.

3. We allow O.A.518/94 to the extent indicated above. No costs.

Dated 7th April, 1994



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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